(b) whether the Government of Mysore had threatened not to clear the overdrafts if the Central Government did not give special grant to that State; if so, the reac tion of the Union Government thereto; and

(c) what steps if any, have been taken by the Central Government to reduce the overdrafts of the States concerned ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIK.R. GANESH): (a) A statement is laid on the Table of the House.

(b) No, Sir.

(c) The Government of India have been urging all States to keep their financial position under review, to contain their plan and non-Plan expenditure within the available resources and to avoid recourse to overdrafts. Discussions have been held recently with States having overdrafts on the Reserve Bank. The concerned State Governments have agreed to initiate suitable measures to reduce the overdrafts, including economies in non-PIao expendi ture and mobilisation of additional resour ces. Details regarding the follow-up action that would need to be taken to prevent any further increase in the over drafts have not yet been finalised.

STATEMENT Overdrafts of

(Rs. Crores)

States as on 1st March, 1972

1.	Andhra Pradesh	··· <sup>2*</sup>		86.07	
2.	Assam			9.58	
3.	Bihar			34.49	
4.	Haryana	• •2		8.03	
5.	Kerala			51.14	
б.	Maharashtra			23.51	
7.	Mysore	•••		76.32	
8.	Rajasthan		•••	73.87	
9.	Tamil Nadu	•••	••••	76.44	
10.	West Bengal	•••		22.23	
	Tot	Total		461.68	

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## INVESTMENT IN PHARMACEUTICAL INDUSTRY

# \*10. SHRI RAJENDRA PRATAP SINHA : SHRIARJUNARORA: SHRIKRISHAN KANT :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) what is the capital investment in dollars and sterling in the pharmaceutical industry in the country;

(b) the repatriation of profits, head office expenses, payments for know-how by the industry during the years 1969-70 and 1970-7); and

(c) what are the details of the profits and other dues that are yet to be repatriaied ?

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : (a) The total foreign private investment in the pharmaceutical industry, as on the 31st March, 1968, was Rs. 42.5 crores, but a break up as between dollars and sterling is not available.

(b) According to the information available with the Reserve Bank of India, the amounts remitted and approved for remittance were of the order of Rs. 4.83 crores and Rs. 4.86 crores during 1969-70 and 1970-71 respectively.

(c) The required information is not available.

# ALLEGED TORPEDOING OF INS KHUKRI By U. S. Submarine

\* 11. SHRIK. C. PANDA: SHRI S. G. SARDESAI: SHRI BHUPESH GUPTA : SHRI J. S. TILAK : 2/LT. K. P. SINGH DEO : SHRI BHOLA PRASAD :

Will the Minister of DEFENCE be pleased to state :

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fa) whether the attention of the Government of India has been drawn to a report appearing on page 7 in the Blitz Weekly of January 15, 1972 to the effect thai INS KHUKRI was torpedoed by an American submarine during the recent conflict with Pakistan:

(b) if so, the reaction of the Government of India thereto; and

(c) whether the Government of India have taken up this question with the Government of U.S. A. and if so, the reaction of the U. S.Administration in this regard?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) Yes, Sir. (b) and (c) Government do not have any evidence that the ship was torpedoed by an American submarine. In a press release on 30th December 1971, the USA categorically denied this report.

## CEASE-FIRE VIOLATIONS BY PAKISTAN Forces

\*12. SHRI RAM SAHAI : SHRI K. L. N. PRASAD :

Will the Minister of DEFENCE be pleased to state :

(a) the number of cease-fire violations by Pakistani forces since the unilateral cease-fire declared by India on December 15/16, 1971 and the details thereof; and

(b) the number of Indian military officers and Jawans killed or injured and the artillery or aircraft destroyed as a result thereof.

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : (a) and (b) The cease fire was effective from 2000 hours on 17th December 1971. On the days immediately following the cease fire, there were quite a number of violations but gradually the position stabilized itself. However, sporadic breaches, particularly firing from across the line of actual control, still occur. These are attempted to be resolved locally.

There have been light casualties in these incidents : no artillery or aircraft was, however, destroyed as a result.

#### **REPORT OF THIRD PAY COMMISSION**

\* 13. SHRI A. G. KULKARNI : SARIT. V. ANANDAN : SHRISURAJ PRASAD: SHRITHILLAI VILLALAN : SHRI N. R. MUNISWAMY :

Will the Minister of FINANCE be pleased to state :

(a) by what time the Third Pay Commission is likely to Submit its report to Government ;

(b) what are the reasons for delay in finalising the report ; and

(c) whether the Commission is also considering the revision of pay scales of the employees working in various autonomous organisations ; if not, what are the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) The Commission is making every offort to complete its work as quickly as possible.

(b) The terms of reference of the Third Pay Commission are much wider than those of the Second Pay. Commission inasmuch as the pay structure, etc. of Defence Services personnel as also of the members of the AH India Services fall within their purview. A number of memoranda were received by the Pay Commission for consideration, including about 2500 received from Federations/Unions of the Government employees alone. Replies have also been received in response to the questionnire issued by the Commission from the Unions / Associations of Government employees and others, including